

**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**


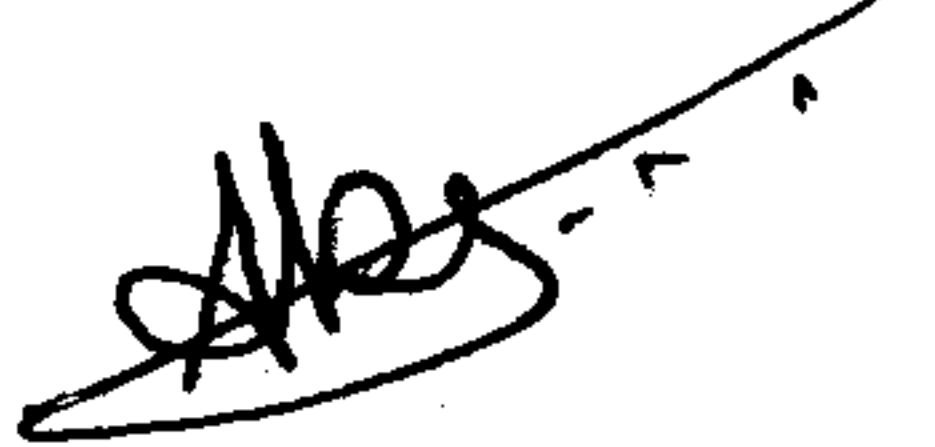
**C.P. (I.B) No. 198/9/NCLT/AHM/2017**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.02.2018**

Name of the Company: Parshwanath Enterprise.  
V/s.  
Anil Technoplus Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	CA DHAVAL SHAH	IRP		
2.	Aakarsh Shah For & on behalf of Arjun R. Sheth Advocate & solicitor	Advocate	Operational Creditor	

**ORDER**

Learned Advocate Mr. Aakarsh Shah i/b Learned Advocate Mr. Arjun Sheth present for Operational Creditor/Petitioner. None present for Respondent.

Proposed IRP Mr. Dhaval Shah present. Proposed IRP filed written communication in FORM -2.

Hence, Mr. Dhaval Shah Insolvency Professional is appointed as IRP.

IRP is directed to make public announcement of Corporate Insolvency Resolution process as per section 15 of the Code as contemplated in section 13(1)(b) of the Code in one English Newspaper and one Regional Newspaper having circulation where the Registered office of company is located.

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

Dated this the 19th day of February, 2018.

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**